

Protection of godawans

†1646. SHRI ASHK ALI TAK: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Rajasthan Government has submitted any proposal to the Central Government for protection of godawans;
- (b) if so, whether the Central Government has a positive approach to the said proposal;
- (c) if so, the details of its present status; and
- (d) if not, the reason therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) to (d) The State Government of Rajasthan had submitted a proposal of Recovery programme of godawans (Great Indian Bustard) for financial assistance under the Centrally Sponsored Scheme of 'Integrated Development of Wildlife Habitats' during 2015-16. The Ministry after considering the proposal has sanctioned ₹ 81.70 lakh as Central share and released first installment of ₹ 65.36 lakh to the State Government of Rajasthan.

Further, the National CAMPA Advisory Council in its 6th meeting held on 8th July, 2015 has approved an amount of ₹ 33.85 crores in duration of 5 years for the project entitled habitat improvement and conservation breeding of the Indian Bustard - an integrated approach. This project is to be coordinated by Wildlife Institute of India. The amount of ₹ 9.95 crores has been released during the first year, 2015-16.

Effluent treatment plants

1647. SHRI AAYANUR MANJUNATHA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether common effluent treatment plants set up in the country are sufficient for the treatment of wastes generated by chemical industries;
- (b) if so, the details thereof, State/UT-wise including Karnataka and if not, the reasons therefor; and

†Original notice of the question was received in Hindi.

(c) the remedial steps being taken to check water, air and environmental pollution caused by chemical industries along with the action taken to address the health problems being faced by the residents due to dumping of industrial wastes in the rivers?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) No, Sir. In all there are 180 Common Effluent Treatment Plants (CETPs) operational across the country and 12 are under construction out of which the Government of India has financially supported 119 CETPs which include the CETPs for chemical industries.

(b) The State/UT-wise list of CETPs including Karnataka is given in the Statement (See below).

(c) Central Pollution Control Board (CPCB) has issued directions to State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) to regularly monitor performance of CETPs and take follow-up action against non-complying CETPs and member industries. The matter was also reviewed by CPCB and actions required to improve the performance of CETPs have been conveyed to SPCBs as chemical industries have to comply with the notified environmental norms under Environmental (Protection) Act, 1981 and rules thereunder which *inter alia* include environmentally sound disposal of waste to protect environment including human health. Further, action under the Water (Prevention & Control of Pollution) Act, 1974 and the Environment (Protection) Act, 1986 is taken against the industries found non-compliant.

Statement

State/UT-wise list of CETPs including Karnataka

Zone/ State	Operational + Under Construction	Remark
Northern Zone		
Haryana	10 + 2 (under construction)	12 CETPs cover 17/15 industrial areas
Himachal Pradesh	1	-
Jammu and Kashmir	1	-
Punjab	4	-
Uttar Pradesh	8	-
Uttaranchal	4	-
Chandigarh	-	-
Delhi	13	13 CETPs cover 17 industrial areas

Zone/State	Operational + Under Construction	Remark
Central Zone		
Chhattisgarh	-	-
Madhya Pradesh	1	-
Rajasthan	13	-
Southern Zone		
Andhra Pradesh	7 + 3 (under construction)	10 CETPs cover 16 industrial areas
Goa	-	-
Karnataka	11	11 CETPs cover 13/15 industrial areas
Kerala	5	-
Tamil Nadu	49	49 CETPs cover 53 industrial areas
Puducherry	-	-
Western Zone		
Gujarat	28 + 3 (under construction)	-
Maharashtra	24 + 3 (under construction)	-
Daman and Diu and Dadra and Nagar Haveli	-	-
Eastern Zone		
Bihar	-	-
Jharkhand	1 (under construction)	-
Odisha	-	-
West Bengal	1	-

Zone/State	Operational + Under Construction	Remark
North-Eastern Zone		
Arunachal Pradesh	-	
Assam	-	-
Manipur	-	-
Meghalaya	-	-
Mizoram	-	-
Nagaland	-	-
Tripura	-	-
Sikkim	-	-
TOTAL	180 + 12 (Under Construction)	192 CETPs covering 212 industrial areas

Plastic littering in national parks and sanctuary

1648. SHRI PANKAJ BORA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that the national parks and sanctuaries are under threat of plastic littering;
- (b) if so, the details of the report with Government's reaction thereto; and
- (c) the action proposed to be taken by Government thereon for a permanent solution?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) Management of National Parks and Wildlife Sanctuaries is the responsibility of concerned State/UT Governments. As National Parks and Sanctuaries are visited by large numbers of visitors every year, plastic littering in parks cannot be ruled out.

(b) and (c) No reports have been received in the Ministry regarding national parks and sanctuaries on threat due to plastic littering.

The Central Government provides financial assistance to the States/Union Territory Governments under the Centrally Sponsored Schemes of 'Integrated Development of